

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 10012 of 2015

[Arising out of Order-in-Original No OIO-AHM-EXCUS-002-COMMR-11-14-15 dated 30.09.2014 passed by Commissioner of Central Excise & ST, Ahmedabad]

Vikram Industries

901/b, Phase-iv, GIDC, Naroda
AHMEDABAD, GUJARAT

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Ahmedabad

Custom House, First Floor, Old High Court Road,
Navrangpura, Ahmedabad, Gujarat-380009

.... Respondent

APPEARANCE :

None for the Appellant

Shri Sanjiv Kinker, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10616 / 2020

DATE OF HEARING/ DECISION : 27.02.2020

RAMESH NAIR :

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**